

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/-made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited

Respondent(s) : APCPDCL & 3 others

Petition No. 618/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : APPCC and 5 others

Respondent(s) : Reliance Infrastructure Limited

Date of hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hasan Murtaza, Advocate, RIL
Shri Sameer Sharma, Advocate, RIL
Shri Ankit Kumar Sinha, Advocate, RIL
Ms. Harsha V Rao, Advocate, AP & Telangana Discoms

Record of Proceedings

The matters were called out for hearing in hybrid mode.

2. At the outset, the learned counsel for the Respondents sought time to file their replies to the additional information furnished by the Petitioner vide affidavit dated 15.8.2026 in Petition No. 65/MP/2020. The learned counsel further submitted that the additional information sought in Petition No. 618/MP/2020 had already been furnished vide affidavit dated 1.8.2026.



3. The learned counsel for the Petitioner, RIL, submitted that it has furnished the additional information called for vide ROP dated 6.5.2026.

4. The Commission, while adjourning the matter, directed the Petitioner (in both the Petitions) to furnish the following additional information, after serving a copy on the Respondents, on or before **11.9.2026**:

Petition No. 65/MP/2020 (Petitioner-RIL)

- i. *Submit year-wise availability declarations for the period from 2009 to 2017, along with fuel-wise availability involving multiple fuels. Further, furnish the data in the format given below:*

Tariff Year	Gas (%)	Naphtha (%)	RLNG (%)	HSD (%)	Total Availability (%)
2009					
2010					
2011					
...	...	...	...	...	...
2017					

Petition No. 618/MP/2020 (Petitioner- AP & Telangana Discoms)

- ii. *The details furnished vide affidavit dated 1.8.2026 are in PDF format. The Petitioner is directed to furnish the calculations and basis for the DGD deductions made for the period from 2012 to 2017 in editable Excel format.*

5. The Respondents are permitted to file their replies, on or before **28.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **9.10.2026**.

6. The Petitions shall be listed for hearing on **15.10.2026** at **2:30 p.m.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

